

**COURT-I**

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 119 OF 2016**

**Dated: 10<sup>th</sup> August, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Adani Power Rajasthan Ltd.**

**....Appellant(s)**

**Vs.**

**Rajasthan Electricity Regulatory Commission & Ors.**

**....Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Venkatesh  
Mr. Varun Singh  
Mr. Pratyush Singh  
Mr. Rahul Chouhan

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta,  
Mr. Abhishek Upadhyay and  
Ms. Himanshi Andley for R-1

Mr. Anand K. Ganesan for R.2 & 3

**ORDER**

Admit. Issue notice. Mr. R.K. Mehta takes notice on behalf of Respondent No.1 and Mr. Anand K. Ganesan takes notice on behalf of Respondent Nos.2 & 3 and they undertake to file vakalatnama within a week. Notice be issued to the other Respondents returnable on 26.09.2016. Dasti, in addition, is permitted.

List the matter on **26.09.2016**. In the meantime, learned counsel for the respondents may file reply on or before 07.09.2016 after serving copy

on the other side. Thereafter, rejoinder may be filed on or before 21.09.2016 after serving copy on the other side.

**(I.J. Kapoor)**  
**Technical Member**  
Ts/pr

**(Justice Ranjana P. Desai)**  
**Chairperson**